

12.38 Hrs.

ADJOURNMENT OF THE HOUSE

श्री कौकर सिंह (मटिष्ठा) : डिप्टी स्पीकर साहब, मेरा निवेदन है कि कल ईद थी, जो हमारे मुसलमान भाइयों के त्यौहार का दिन माना जाता है, उस सिलसिले में इस सदन की बैठक एडजान हो गई थी। आज गुरु तेगबहादुर जी महाराज का शहीदी दिवस है, गुरु पर्व है, जिनको हम हिन्दू की ज़रूर समझते हैं। मेरा निवेदन है कि उनकी याद में आज हाउस एडजान होना चाहिये।

MR. DEPUTY-SPEAKER: Kindly listen to me for one minute. This is not relevant. I would request him to resume his seat when I am on my legs.

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I endorse him and support him. This is a secular government and every religion should have equal opportunities.

श्री रणधीर सिंह (रोहतक) : सरदार कौकर सिंह ने जो कहा है, वह बिलकुल ठीक है।

MR. DEPUTY-SPEAKER: I am on my legs. Let all hon. Members resume their seats.

श्री कौकर सिंह : हम गुरु तेगबहादुर जी महाराज को हिन्दू की ज़रूर समझते हैं।

MR. DEPUTY-SPEAKER: We are in the midst of the discussion of a Bill. I thought the hon. Member was raising a point of order with regard to the Bill or in regard to what some other members have said about the Bill. But he is raising something very different which can be discussed on a different occasion.

श्री कौकर लाल गुप्त : कल राज्य सभा में भी ऐसा ही हुआ था, वहाँ पर डिस्कशन चल रहा था, उसके बाद छुट्टी की बात आई। आप सरकार से पूछिये कि वह इसके लिये तैयार हैं या नहीं ?

श्री रणधीर सिंह : यह डिस्क्रीमिनेशन नहीं होना चाहिये।

MR. DEPUTY-SPEAKER: Please help me to conduct the business of the House.

SHRI KANWAR LAL GUPTA: Let the government give their view.

MR. DEPUTY-SPEAKER: I would request the hon. Members to approach the Minister of Parliamentary Affairs with the request that this may be included for discussion. But let us not interrupt the discussion on this Bill. We will take it up at the appropriate time.

SHRI KANWAR LAL GUPTA: You ask the Government.

DR. KARNI SINGH (Bikaner): The same thing happened yesterday. Somebody raised the point and you adjourned the House. Why should a separate yardstick be followed for different communities?

MR. DEPUTY-SPEAKER: The Government proposed yesterday.

SHRI KANWAR LAL GUPTA: No, the Government did not propose. It was Shri Randhir Singh who suggested that.

SHRI RANDHIR SINGH: I suggest it even today.

MR. DEPUTY-SPEAKER: Yesterday the proposal was made but not in the midst of a discussion of another matter. Now we are in the midst of a discussion of a Bill. Let us finish this.

DR. RAM SUBHAG SINGH (Buzar): You were not present here when the proposal was made yesterday. It was not only the Minister of Parliamentary Affairs of the Prime Minister who came and agreed but the entire House agreed to it.

MR. DEPUTY-SPEAKER: Not in the midst of a discussion.

DR. RAM SUBHAG SINGH: If those people did not know and if the Government did not agree to have today as a holiday... (Interruption).

MR. DEPUTY-SPEAKER: You can censure the Government on that or bring up another motion but not in the midst of a discussion.

DR. RAM SUBHAG SINGH: I support Shri Kikar Singh. Today is the day when Guru Teg Bahadur made the supreme sacrifice and the House should be adjourned.

MR. DEPUTY-SPEAKER: Let us finish this Bill... (*Interruption*).

12.41 Hrs.

BIHAR LAND REFORMS LAWS (REGULATING MINES AND MINERALS) VALIDATION BILL—contd.

SHRI HIMATSINGKA (Godda): Mr. Deputy-Speaker, Sir, in view of the decision of the Supreme Court I have no alternative but to support this Bill but while I do so I just want to invite the attention of Government to the casual manner in which the Bills are rushed through the House. Not much care is devoted to examining the provisions of the Bill and no one gives any kind of attention to the provisions of the Bill; as a result, a large number of Bills are being struck down by the High Courts and the Supreme Court. Therefore what is necessary to avoid this kind of decisions from the courts is that proper attention should be given when a measure is being discussed in the House and proper time should be allowed to Members to discuss the same. They should not be hustled and stopped from putting forward what they want to say.

This is one of the simple pieces of legislation for the lawyers of the two governments, the Bihar Government and the Central Government, to examine the position so that this could have been avoided. To bring forward a measure to make it effective from the very first day the Bihar law was passed seems rather very awkward, but we have to support it in view of the difficulties which, otherwise, the Bihar Government would be put to.

I feel that greater attention is required to be given to legislative measures which are discussed in this House and in other Legislatures which, unfortunately, is not

being done. Very important legislation affecting the whole country and economic questions are rushed through without much attention being allowed to be given to them. But because of the difficulties which will be innumerable and the Bihar Government will be placed in an awkward situation I support this Bill. However, I request the Government to allow sufficient time to Members in this respect.

Then, I am rather amazed at the attitude of the Central Government in the matter of a popular government being allowed to be established in Bihar. Shri Harihar Singh, one of the members who has been elected the leader of the party, has been very definitely stating that he has got a majority but somehow or other the Central Government is not allowing the Governor to invite him to form a ministry. Attempts are being made to set up another set of persons and to put forward that gentleman to be invited by the Governor. That does not seem to be very fair in the circumstances. When Governor's rule is there, every possible opportunity should be given for a popular government to be established so that people may have their own representatives functioning as the government and the present state of affairs in the State may come to an end. As a matter of fact, at the present moment not one single grievance is being attended to by officials. I personally complained to the Adviser about particular case giving definite proof of money having been taken. But even the letter has not been acknowledged. This is the state of affairs under the President's Rule. Therefore, it is high time that Government takes steps to allow a popular Ministry to be installed there by the party which has got the majority; Mr. Harihar Singh is claiming a majority; another person is also claiming a majority. So far as we know, Mr. Harihar Singh has got the majority and he should be invited to form the Ministry. If he cannot form the Ministry, then, of course, somebody else should be given an opportunity to form the Ministry. Why should the matter be delayed simply because he is not in tune with the wishes of the people in power here, I feel this kind of discrimination should not be made and an opportunity should be given for a popular Ministry to be installed there.